

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF SHREEM CORPORATION LTD.

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                           |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | SHREEM CORPORATION LTD                                                                                                                                                                                                    |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 05 January, 2008                                                                                                                                                                                                          |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | THE COMPANIES ACT                                                                                                                                                                                                         |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U74999MH2008PLC177416                                                                                                                                                                                                     |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E),, Mumbai 400101                                                                                                            |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 22-09-2021 (Order Recd. Date 04-10-2021)                                                                                                                                                                                  |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 21-03-2022                                                                                                                                                                                                                |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | CA Naren Sheth, B.Com(Hons.) F.C.A., DISA (ICAI), (IRP)<br>INSOLVENCY PROFESSIONAL (IP)<br>IP/P-00133-IBBI/IPA-001/2017-18/10275                                                                                          |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 1014-1015, PRASAD CHAMBER,<br>TATA ROAD NO.1, OPERA HOUSE,<br>CHARNI ROAD (EAST),<br>MUMBAI 400004<br>M: 09821133426<br>T: 022 66322870<br>e-mail: mkindia58@gmail.com                                                    |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | IP NAREN SHETH<br>1014-1015, PRASAD CHAMBER,<br>TATA ROAD NO.1, OPERA HOUSE,<br>CHARNI ROAD (EAST),<br>MUMBAI 400004<br>M: 09821133426<br>T: 022 66322870<br><a href="mailto:cirp.scol@gmail.com">cirp.scol@gmail.com</a> |
| 11.                  | Last date for submission of claims FORM A                                                                                             | 18-10-2021                                                                                                                                                                                                                |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                                                            |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                                            |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at:                                              | Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a><br><br>Physical Address: Not Applicable                                                                                 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shreem Corporation Limited on 22.09.2021 for which order was received on 04.10.2021.

The creditors of Shreem Corporation Limited., are hereby called upon to submit their claims with proof on or before 21.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Date: 05.10.2021

Place : Mumbai

Interim Resolution Professional  
Name: NAREN SHETH

